

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV, (SINGLE BENCH)**

**ITEM No.418**  
**CP/179A /ND/2019**

**IN THE MATTER OF:**

Urmil Rani	...	Applicant
Versus		
Ansal Properties And Infrastructure Ltd.	...	Respondent

**under Section 73 (4).**

**Order delivered on 09.05.2024**

**Coram:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Petitioner :  
For the Respondent : Ms. Mahima Shekhawat

**ORDER**

Learned Counsel for the Respondent Ms. Mahima Shekhawat present physically. This Tribunal by order dated 15.02.2024, directed the Respondent to serve the notice of hearing on the learned Counsel for Applicant. Learned Counsel for the Respondent seeks some more time to file proof of service.

List the matter on **30.05.2024**.

**Sd/-**

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**